

**Central Administrative Tribunal  
Principal Bench, New Delhi**



**CP No.212/2020  
in  
O.A. No.3754/2015**

**This the 01<sup>st</sup> day of March, 2021**

(Through Video Conferencing)

**Hon'ble Mr. A. K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

Manish, Driver  
B. No.27001, MD  
S/o Satbir Singh  
R/o Village Tilangpur Kotla  
Gali No.2, Near Dada Bhaiya  
Najafgarh, Delhi – 110 043. .... Petitioner

(Through Advocate : Shri Anil Mittal)

**Versus**

Shri Manoj Kumar  
Chairman-cum-Managing Director  
Delhi Transport Corporation  
I.P. Estate  
New Delhi – 110 002. .... Respondents

(Through Advocate : Shri Manish Garg)

**ORDER (Oral)**

**Hon'ble Mr. R. N. Singh, Member (J):**

At the outset, learned counsels for the parties submit that the directions of this Tribunal in the aforesaid OA, the subject matter of the present Contempt Petition, have already been complied with.



2. In view of the aforesaid, the present CP is closed. Notice is discharged.

**(R.N. Singh)**  
**Member (J)**

**(A. K. Bishnoi)**  
**Member (A)**

*Ravi/sarita/uma*

